

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1625/2017

(Arising out of impugned final judgment and order dated 23/01/2017 in MCRA No. 88/2017 passed by the High Court Of Chhatisgarh At Bilaspur)

AJIT SINGH

Petitioner(s)

VERSUS

STATE OF CHHATTISGARH

Respondent(s)

(with appln. (s) for exemption from filing O.T. and office report)

Date : 06/04/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE S. ABDUL NAZEERFor Petitioner(s) Mr. Amrendra Sharan, Sr. Adv.
Mr. Atul Kumar, Adv.
Mr. Subodh Kumar, Adv.
Ms. Sweety Singh, Adv.
Ms. Archana Kumari, Adv.
Mr. Tushar Duneja, Adv.
Mr. Jamnesh Kumar, Adv.
Mr. Sanchit Guru, Adv.For Respondent(s) Mr. Atul Jha, Adv.
Mr. Sandeep Jha, Adv.
Mr. Dharamendra Kumar Sinha, Adv.UPON hearing the counsel the Court made the following
O R D E RList on 17th April, 2017. Learned counsel appearing for the respondent-State is permitted to file counter affidavit by then.[O.P. SHARMA]
AR-CUM-PS[RAJINDER KAUR]
COURT MASTER